

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/349(MB)2024

IN THE MATTER OF

Vyoman Infravest Private Limited ... Petitioner

VS

Shivam Parivar Developers Pvt Ltd ... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 11.07.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Amit Tungare (PH)

For the Petitioner:- Adv. Ashwin Chindarkar

For the Respondent:

ORDER

The counsel for the Petitioner has tendered the affidavit of service in the Court.

From the record of the Court it is evident that the respondent has been served

upon. Despite service there is no representation on behalf of the Respondent. In

the interest of justice adjourned to **28.07.2024**

SD/-
MADHU SINHA
Member(Technical)
/Anmol/

SD/-
REETA KOHLI
Member(Judicial)